

Tezpur PS Case No-209 of 2021

**Later on,
(11.01.2022)**

Ld. Advocate of the petitioner filed hazira.

Case diary as called earlier in connection with Petition No-991/21 has already been retained in this case on 06.01.2022.

Heard both the sides and perused the case diary meticulously.

On perusal of the entire case record, it disclosed that the instant prosecution case sets in motion against the above named accused person on filing an ejarah by the informant named Archana Sinha before the O/C of Tezpur PS alleging inter-alia that she came with contact with one person who introduced himself as Vikash Dikshit on Jeevansathi. Com and is a Doctor working in London, U.K. She also stated that he also asked the complainant that he will visit India during Christmas and on 22.12.2020 Vikash Dikshit informed her that he arrived at Delhi Airport and later, complainant received one phone call from one lady who introduced herself as Priya or Priyanka from immigration department and informed her that Vikash Dikshit brought Rs.50,00,000/- cash amount with him and which is not permissible and seized by the Custom Department. Later, Vikash Dikshit and the lady asked the complainant to deposit Rs.42,500/-, Rs.87,000/-, Rs.2,47,000/-, Rs.20,000/-, Rs.25,000/-, Rs.5000. Rs.1,00,000/- and Rs.49,000/- to release Vikash Dikshit and his money which were seized by the Custom Department of Delhi Airport. Accordingly, complainant deposited total Rs.5,85,000/- in various bank accounts which were given by the Vikash Dikshit and the said lady. Later, complainant came to know that she has been cheated by Vikash Dikshit. Accordingly, Tezpur PS Case No-209 of 2021 was registered u/s-420 of IPC R/W Sec-66(D) of IT Act.

On careful perusal of the case diary, it also disclosed that police has collected implicating against the accused to the extent that some part of the amount has been deposited by the complainant in the account of the accused. It also disclosed that the investigation against the present accused named Sri Manish Kumar @ Monish is pending in the advance stage and at this stage release of the

11.01.2022

accused shall not hamper and temper of the investigation. The above-named accused person is already languishing in judicial custody since from around 57 days.

Therefore, considering the present stage of the investigation as well as the period of detention and the nature of alleged offence, this court is constrained to opine that at this stage release of the accused person from the judicial custody shall not prejudice the investigation of the I/O.

Hence, the court finds sufficient reasonable ground to allow the bail of accused person. Accordingly, bail prayer of the accused named Mr. Manish Kumar @ Monish is allowed and consequent to that accused named **Mr. Manish Kumar @ Monish is allowed to go on bail of Rs. 15,000/- (Rupees Fifteen Thousand) with two sureties of like amount** and failing of furnishing the surety the accused shall remain in judicial custody as fixed earlier.

In the event of his release from the judicial custody, the accused shall comply with the following conditions:-

- i) The accused person shall not hamper or temper the investigation of the I.O.
- ii) The accused shall not leave the local jurisdiction of the Court without prior permission of the O/C concerned PS.
- iii) The accused shall co-operate with the I/O till the I.O concludes his investigation.
- iv) The accused person shall not repeat similar offence.

Return back the case diary to the I/O.

Sri N. J. Haque
Chief Judicial Magistrate
Sonitpur, Tezpur